

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGSCivil Appeal No.9586/2010

ALIYATHAMMUDA BEETHATHEBIYYAPPURA POOKOYA & ORS. Appellant(s)

VERSUS

PATTAKAL CHERIYAKOYA . & ORS. Respondent(s)

(IA No. 93605/2018 - DELETING THE NAME OF PETITIONER/RESPONDENT,
IA No. 106309/2018 - EXEMPTION FROM FILING O.T. and IA
No.106306/2018 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

WITH

C.A. No. 9588/2010 (XI-A)

C.A. No. 9587/2010 (XI-A)

Date : 16-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE MOHAN M. SHANTANAGOUDAR
HON'BLE MR. JUSTICE AJAY RASTOGI

For Appellant(s)

Mr. Vivek Chib, Adv.
Ms. Pracheta Kar, Adv.
Mr. Kaushal Sharma, Adv.
Mr. Neeraj Shekhar, AORMr. Shekhar Naphade, Sr. Adv.
Mr. A. Raghunath, AOR
Mr. Sayyid Nilamuddin, Adv.
Mr. Sayyid Saifudheen, Adv.
S. Lakshmi Iyer, Adv.
Mr. Abhikalp Pratap Singh, Adv.

For Respondent(s)

Mr. K. Rajeev, AOR

Mr. A. Raghunath, AOR

Mr. R. Basant, Sr. Adv.
Mr. Thomas P. Joseph, Sr. Adv.
Mr. E. M. S. Anam, AOR

Mr. A. D. Sikri, AOR

Mr. Rajiv Mehta, AOR

UPON hearing the counsel the Court made the following
O R D E R

Heard the learned Senior counsels/learned counsels appearing
for the parties at length today.

Hearing is concluded.

Judgment is reserved.

(VISHAL ANAND)
COURT MASTER (SH)

(RAJ RANI NEGI)
ASSISTANT REGISTRAR

Book/Cases cited:-

1. The Waqf Act, 1995
2. AIR 1928 Madras 299 at Page 313
3. AIR 1934 Lahore 371 at Page 383